

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1956
ANSWERED ON:09.03.2001
RURAL INFRASTRUCTURE DEVELOPMENT FUND
CHINTAMAN NAVSHA WANAGA

Will the Minister of FINANCE be pleased to state:

- (a) the total amount allocated to Maharashtra under the Rural Infrastructure Development Fund since its inception;
- (b) the manner in which the allocation under RIDF can help in providing the much needed capital formation in the agriculture and rural sectors of Maharashtra;
- (c) whether some rules and regulations exist for recovery of fund under RIDF from the beneficiaries; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE P A TIL)

- (a) National Bank for Agriculture and Rural Development (NABARD) has reported that under Rural Infrastructure Development Fund (RIDF) since its inception during 1995-96 an amount of Rs.1588.82 crore has been sanctioned to Government of Maharashtra.
- (b) Sanctions and utilisation of RIDF shall help Maharashtra in providing the much needed capital formation for creating potential in the irrigation sector and for building roads and bridges in rural areas of the State.
- (c) & (d): There is no recovery of funds envisaged directly from the beneficiaries under the projects sanctioned by NABARD to Government of Maharashtra under RIDF. NABARD obtains time promissory note (TPN) and mandate from the State Government to secure repayment of loan borrowed by them under RIDF.